

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-62/2003/ /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
Shri Kumud Chandra Boro,
To, The Additional District & Sessions Judge (FTC),
Biswanath.

Dated Guwahati the 6th of May,2024.

Sub: Station Leave permission.

Ref:- Letter No.DJ(BN)1497, dated 30.04.2024 of the District & Sessions Judge,
Biswanath

Sir,

With reference to the above, I am to inform that, as per this Registry's notification no.HC.VII-280/2011/3827/A, dated 08.08.2017,the District & Sessions Judge is the competent authority for granting of all types of leaves in case of Judicial Officers under his/her administrative control.

You are, therefore requested to place your prayer for Station Leave before the District & Sessions Judge, Biswanath.

Yours faithfully,

sd/
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-62/2003/411-12/A, dated 06.05.2024

Copy to:

1. The District & Sessions Judge, Biswanath.
2. ✓ The Project Manager, Gauhati High Court.

15/05/24
JT. REGISTRAR (VIGILANCE)